

HIGH COURT OF JAMMU AND KASHMIR
(Office of the Registrar General at Srinagar)

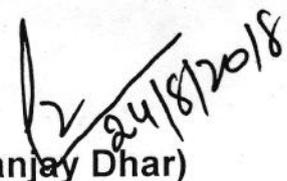
CIRCULAR

No: 91

Dated: 24.08.2018

All the Chief Judicial Magistrates and Judicial Magistrates 1st Class of the State shall ensure that the cases pertaining to the Juveniles in conflict with law are transferred forthwith to the newly constituted Juvenile Justice Boards having the territorial jurisdiction.

By order.

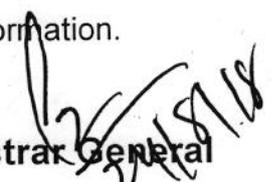

(Sanjay Dhar)
Registrar General

No: 344669/RG

Dated: 24.08.2018

Copy of the above forwarded to:

1. Secretary Department of Law Justice and Parliamentary Affairs J&K.
2. Administrative Secretary to Government, Social Welfare Department, J&K.
3. Director , State Judicial Academy, Ex-officio Member Secretary Juvenile Justice Committee High Court of J&K.
4. Mission Director, ICPS. J&K.
5. Principal Secretary to Hon'ble the Chief Justice High Court of J&K for information of his Lordship.
6. Registrar Vigilance, High Court of J&K, Jammu.
7. Registrar Judicial, High Court of J&K, Jammu/Srinagar.
.....for information.
8. All Principal District and Sessions Judges of the State.
9. All Chief Judicial Magistrates of the State.
10. All Principal Magistrates/Judicial Magistrates for information and compliance.
11. CPC e-Courts J&K High Court Jammu for information and with the request to upload the Circular on the website.
12. Secretary to Hon'ble the Chief Justice, for information..
13. Secretary to Hon'ble Judges of High Court of J&K for information.


Registrar General